GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. XXIII OF 1951

The Bombay Separation of Judicial and Executive Functions Act, 1951

1.

THE BOMBAY SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS ACT, 1951.

CONTENTS.

PREAMBLE.

PAGE

NO.

SECTIONS.

1

2. Amendments to enactments. 1

Short title, extent and commencement.

etc., issued before commencement of Act.

3. Amendments not to render invalid notifications, orders, 1

4. Saving. 2

SCHEDULE.

BOMBAY ACT No. XXIII OF 1951.1

[THE BOMBAY SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS ACT, 1951.]

[5th July, 1951]

Amended by Bom. 39 of 1951.

Amended by Bom. 34 of 1953.

Amended by Bom. 21 of 1954.

An Act to provide for the separation of Judicial and Executive functions in the State of Bombay.

WHEREAS it is expedient to provide for the separation of the performance of judicial and executive functions by officers in the State of Bombay; It is hereby enacted as follows:-

1. (1) This Act may be called the Bombay Separation of Judicial and Executive Functions Act, 1951.

Short title, extent and commencement.

- (2) It extends to the whole of the State of Bombay.
- (3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, specify in this behalf.
- 2. The Central Acts specified in Parts I and II of the Schedule appended to this Act (hereinafter called the Schedule) in their application to the State of Bombay and the Bombay Acts specified in Part III of the Schedule are hereby amended to the extent mentioned in the fourth column of the Schedule.

Amendments to enactments.

3. The provisions of this Act which amend any Act specified in the Schedule so as to alter the manner in which, the authority by which, or the Law under or in accordance with which, any power are exercisable, shall not render invalid any notification, order, commitment, attachment, by-law, rule or regulation duly made or issued or anything duly done before the commencement of this Act; and any such notification, order, commitment, attachment, by-law, rule or regulation or thing may be revoked, varied or undone in the like manner, to the like extent and in the like circumstances, as if it had been done after the commencement of this Act by the competent authority and in accordance with the provisions then applicable to such a case.

Amendments not to render invalid notification,orders ,etc.,issued before commencement of Act.

4. ²[(1)] ³[Save as provided in this section, nothing in this Act] shall be deemed to affect-

Savings.

- (a) the validity, invalidity, effect or consequence of anything done or suffered to be done in an area before the date on which the provisions of this Act come into force in such area;
- (b) any right, privilege, obligation or liability already acquired, accrued or incurred before such date;

- (c) any penalty, forfeiture or punishment incurred or inflicted in respect of any before such dated;
- (d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment;

⁴[and any such investigation, legal proceeding or remedy may be instituted continued or enforced and any such penalty, forfeiture or punishment may be imposed in accordance with the provisions of the relevant enactments as amended by this Act].

All legal proceedings pending before a Magistrate or Court on the date on which this Act comes into force shall, if such Magistrate or Court ceases in have jurisdiction in respect of such proceedings under the provisions of the relevant enactments as amended by this Act, stand transferred to the Magistrate or Court having jurisdiction under the provisions of the relevant enactment as amended by this Act and shall be heard and disposed of by such Magistrate or Court and such Magistrate and Court shall have all the powers and jurisdiction thereof as if they had been originally instituted before such Magistrate or in such Court.]

SCHEDULE

(See Section 2)

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PART I. – THE CODE OF CRIMINAL PROCEDURE, 1898.

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of Procedure, 1898.	1.	For section 6, the following shall be substituted, namely :-
				"6. Besides the High Court and the Court constituted under any law other than this classes of Criminal Courts. Code for the time being in force, there shall be two classes of Criminal Courts in the State of Bombay namely:—
Year.	No.	Short title.	••••••	Extent of amendment.
1	2	3		4
1898	V	Code of Procedure,	•	ICourts of Session. IICourts of Magistrates".

1898.

2. After section 6, the following shall be inserted, namely :-

"A-1. Classes of Magistrates.

6-A. There shall be the following classes of Magistrates, namely:-

I. Judicial Magistrates.

- (1) Presidency Magistrates.
- (2) Magistrates of the first class.
- (3) Magistrates of the second class.
- (4) Magistrates of the third class.
- (5) Special Judicial Magistrates.

II. Executive Magistrates.

- (1) District Magistrates.
- (2) Sub-Divisional Magistrates.
- (3) Taluka Magistrates.
- (4) Presidency Magistrates specially empowered by the State Government.
- (5) Special Executive Magistrates"
- 3. For section 7, the following shall be substituted, namely:-
 - "7. (1) The State of Bombay shall consist of Sessions divisions; and every sessions division; shall for the purposes of the Code, be a district; or consist of districts.
 - (2) For the purposes of this Code, Greater Bombay shall be a sessions division and be deemed to be a district.

.....

.....

Year. No. Short title. Extent of amendment.

1 2 3

.....

1898 V Code of

(3) The State Government may alter

4

Sessions Divisons and Districts.

Criminal the limits or the number of such

Procedure divisions and districts.

1898–

contd.

- (4) The sessions divisions and districts existing when the Bombay Separation of Judicial and Executive Functions Act, 1951, comes into force shall be sessions divisions and districts respectively, unless and until they are so altered".
- 4. In section 8, in sub-section (1), for the words " outside the presidency towns", the words " outside Greater Bombay " shall be substituted.
- 5. In section 9,
 - in sub-section (1), after the words "sessions division, and" the words "in consultation with the High Court" shall be inserted;
 - (ii) in sub-section (3), after the words "may also" the words " in consultation" with the High Court " shall be inserted;
 - (iii) in sub-section (4), after the words "sessions division may", the words "in consultation with the High Court" shall be inserted.
- 6. In section 10,-
 - (i) in sub-section (1)-
 - (a) for the words "outside the presidency towns", the words "outside Greater Bombay " shall be substituted;

shall be deleted;

Year. No. Short title. Extent of amendment.

1 2 3 4

1898 V Code of (b) the words "Magistrate of the first Criminal class, who shall be called the"

Procedure,

Bom. XXIII of 1951.

1898-

contd.

- (ii) in sub-section (2), the words"any Magistrate of the first class to be" shall be deleted;
- (iii) sub-section (3) shall be deleted.
- 7. In section 12,-
 - (i) in sub-section (1),-
 - (a) the words "besides the District Magistrate" shall be deleted;
 - (b) for the words "outside the presidency towns" the words " utside Greater Bombay" shall be substituted;
 - (c) the words "the State Government or the District Magistrate, subject to the control of the State Government" shall be deleted;
 - (ii) after sub-section (1), the following sub-section shall be inserted, namely:-
 - "(1A) The power of appointment of Magistrates under sub-section (1) shall on the issue of public notification under article 237 of the Constitution, be exercised subject to the terms of the said notification.";
 - (iii) for the marginal note to the said sections, the following shall be substituted, namely:-

"Judicial Magistrates".

..... Short title. **Extent of amendment.** Year. No. 1 2 1898 ٧ Code of 8. In section 13,-Criminal (i) in sub-section (1), the words " of the first or second class " shall be deleted Procedure, and after the words "sub-division", 1898contd. the words " or a taluka " shall be inserted;

- (ii) in sub-section (2), after the words "Sub-divisional Magistrates", the words " or Taluka Magistrates, as the case may be " shall be added;
- (iii) in the marginal note to the said section, the words " or taluka " shall be added.
- 9. For section 14, the following shall be substituted, namely:-
 - "14. (1) The State Government may in consultation with the High Court, confer upon any person all or any of the powers conferred or conferrable by or under this Code on a Judicial Magistrate in respect to particular cases or to a particular class or classes of cases, or in regard to cases generally in any local area. Such Magistrates shall be called Special Judicial Magistrates and shall be appointed for such term as the State Government may in consultation with the High Court by general or special order direct.

Short title. Year. No. Extent of amendment. 2 3 1 1898 Code of (2) The State Government may also Criminal appoint Executive Magistrates Procedure, for particular areas or for the 1898performance of particular contd. functions and confer upon them such powers as it deems fit. Such Magistrates shall be called Special Executive Magistrates and shall be appointed for such term as the State Government may by general or special order direct:

> Provided that no powers shall be conferred under this sub-section on any police officer below the grade of Assistant

Superintendent and no powers shall be conferred on a police officer except so far as may be necessary for preserving the peace, preventing crime and detecting, apprehending detaining offenders in order to their being brought before a Magistrate, and for the performance by the officer of any other duties imposed upon him by any law for the time being in force.

(3) The State Government may delegate, with such limitations as it may think fit, to any other officer under its control the powers conferred by sub-section (2)".

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of Criminal Procedure, 1898-	10.	In section 15, in sub-section (1), for the words "The State Government may direct any two or more Magistrates in any place outside the presidency-towns", the
		contd.		words "The State Government may, in consultation with the High Court, direct any two or more Judicial Magistrates in any place outside Greater Bombay" shall be substituted.

- 11. In section 16, for the words " The State Government may, or, subject to the control of the State Government, the District Magistrate ", the words " The High Court, subject to the sanction of the State Government " shall be substituted.
- 12. In section 17,
 - in sub-section (1)-(i)
 - (a) for the words " All Magistrates", "All Judicial the words Magistrates" shall be substituted;

- (b) the figures "13" shall be deleted;
- (c) for the words "District Magistrate", the words "Sessions Judge" shall be substituted;
- (d) the word " and " at the end shall be deleted;
- (ii) sub-section (2) and sub-section (5) shall be deleted;
- (iii) in the marginal note to the said section, for the word "Magistrates", the words "Judicial Magistrates" and for the words "District Magistrate", the words "Sessions Judge" shall be substituted.

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			••••••	E to defend about
Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of	13.	After section 17, the following sections shall
		Criminal		be inserted, namely :-
		Procedure,		"17A. All Executive Magistrates appointed
		1898–		under sections 13 and 14 shall be
		contd.		subordinate to the District Magistrate.
				17B Courts of Session and Courts of

Subordinat e of Executive magistrates to District Magistrate.

Inferior Criminal Courts.

- 17B. Courts of Session and Courts of Magistrates (including Courts of Presidency Magistrates) shall be Criminal Courts inferior to the High Court and Courts of Magistrates outside Greater Bombay shall be Criminal Courts inferior to the Court of Session".
- 14. In section 18, after sub-section (4), the following sub-section shall be added, namely:-
 - "(5) The power of appointment of the Chief Presidency Magistrate and the Additional Chief Presidency Magistrate shall be exercised in consultation with the High Court and the power of appointment of other Presidency Magistrates shall on the issue of public notification under article 237 of the Constitution, be exercised subject to the terms of the said notification".

- (i) the words "a District Magistrate or" shall be deleted;
- (ii) for the words "by any Magistrate specially empowered by the State Government", the words "by any Judicial Magistrate specially empowered by the State Government in consultation with the High Court" shall be substituted.

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Year.	No.	Short title.	••••••	Extent of amendment.
1	2	3		4
•••••	•••••	••••••	•••••	
1898	V	Code of	16.	In section 36, for the words " District
		Criminal		Magistrates, Sub-divisional Magistrate and
		Procedure,		Magistrates of the first, second and third
		1898-		classes ", the words " Judicial and Executive
		contd.		Magistrates other than Special Judicial and Executive Magistrates " shall be substituted.

Additional powers conferrable on

Magistrate.

- 17. For section 37, the following shall be substituted, namely:-
 - "37. In addition to his ordinary powers, the State Government may invest any Magistrate with the powers as specified in the fourth Schedule:

Provided that in the case of Judicial Magistrates such powers shall be conferred in consultation with the High Court :

Provided further that the State Government may authorize a District Magistrate to invest any Magistrate subordinate to him with any of the powers specified in Part II of the fourth Schedule".

- 18. In section 38, for the words " conferred on ", the words " delegated to " shall be substituted.
- 19. After section 38, the following section shall be inserted, namely :-

"38A. Whenever under any provisions of this Code or of any law for the time being in force relating to any of the matters specified in Lists II and III of the Seventh Schedule to the Constitution any judicial powers are to be conferred on a Sessions Judge, an Additional or Assistant Sessions

Powers on Judicial Strate to be conferred in consulation with the High Court.

Year.	No.	Short title.	Extent of amendment.
1	2	3	4
1898	V	Code of Criminal Procedure, 1898-	Judge or a Judicial Magistrate or any such Magistrate is to be specially empowered to exercise such powers, the orders conferring such powers or
		contd.	empowering the exercise of such powers shall be made by the State Government in consultation with the High Court notwithstanding that such provision may not expressly provide for such consultation.

Explanation.-For the purposes of this section, the questions whether any powers are judicial shall be decided by the State Government in consultation with the High Court and such decision shall be final".

20. In section 41, to sub-section (1) the following proviso shall be added, namely:-

"Provided that in the case of Judicial Magistrates the withdrawal of such powers shall be made in consultation with the High Court".

- 21. In section 57, in sub-section (2), for the words "before a Magistrate if so required", the words "before a Magistrate having jurisdiction if so required "shall be substituted.
- 22. In section 63, for the words "special order of a Magistrate", the words "special order of a

Magistrate having jurisdiction " shall be substitution.

23. In section 78, in sub-section (1), after the words " or sub-divisional Magistrate ", the words " or Magistrate of the first class " shall be inserted.

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of Criminal Procedure 1898- contd.	24.	In section 88, in sub-section (6C), the words beginning with the words " of the first " and ending with the words " may be " shall be deleted.

- 25. In section 94, in sub-section (1), for the words "beyond the limits of the towns of Calcutta and Bombay", the words "beyond the limits of Greater Bombay" shall be substituted.
- 26. In section 106, in sub-section (1), the words "a District Magistrate, a Sub-divisional Magistrate" shall be deleted.
- 27. In section 107, in sub-section (1), for the words "Presidency Magistrate, District Magistrate, Sub-divisional Magistrate or Magistrate of the first class " the following shall be substituted, namely:-

"Presidency Magistrate specially empowered by the State Government in this behalf or a District Magistrate or Sub-divisional Magistrate or a Taluka Magistrate specially empowered by the State Government in this behalf".

- 28. In section 108, for the words "or a Presidency Magistrate, or Magistrate of the first class", the words " or sub-divisional Magistrate or a Presidency Magistrate" shall be substituted.
- 29. In section 100, for the words "Presidency Magistrate, District Magistrate, Sub-Divisional Magistrate or Magistrate of the first class", the words "Presidency Magistrate specially empowered by the State Government in this

behalf,	or	а	District	Magi	strate	or	а
Sub-divi	siona	al	Magistr	ate"	shall		be
substitu	ted.						

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
	•••••		•••••	
1898	V	Code of	30.	In section 100, for the words "Presidency
		Criminal		Magistrate, District Magistrate, or Sub-
		Procedure,		Divisional Magistrate or a Magistrate of the
		1898-		first class specially empowered in this behalf
		contd.		by the State Government", the words "Presidency Magistrate specially empowered by the State Government in this behalf, or a District Magistrate or a Sub-divisional Magistrate" shall be substituted.

31. in section 126,-

- (i) in sub-section (1), for the words beginning with the words "to a Presidency Magistrate" and ending with the words " first class ", the words " to the Court by which an order was made to give security " shall be substituted;
- (ii) for sub-section (2), the following shall be substituted, namely:-
- "(2) On such application being made, the Court shall issue summons or warrant, as it may think fit, requiring the person for whom such surety is bound to appear or to be brought before it".

32. In section 133, in sub-section (1),-

(i) for the words "District Magistrate, a Sub-divisional Magistrate or a Magistrate of the first class", the words "Presidency Magistrate specially empowered by the State Government in this behalf or a District Magistrate or a sub-divisional Magistrate" shall be substituted;

1951 : Bom. XXIII]				
Year.	No.	Short title.	Extent of amendment.	
1	2	3	4	
1898	V	Code of	(ii) in the last paragraph, for the words	
		Criminal	" to appear before himself or some	
		Procedure,	other Magistrate of the first or second	
		1898–	class", the words " to appear before	
		conted.	himself or some other Executive Magistrate " shall be substituted.	
			33. In section 143, for the words "A District Magistrate or Sub-divisional Magistrate, or any other Magistrate empowered by the State Government or the District Magistrate in this behalf", the words "A Presidency Magistrate specially empowered by the State Government in this behalf or a District Magistrate or a Sub-divisional Magistrate or any Executive Magistrate empowered either by the State Government or the District Magistrate in this behalf" shall be substituted.	
			34. In section 144, in sub-section (1), for the words and brackets " or of any other Magistrate (not being a Magistrate of the third class) ", the words "or of any other Executive Magistrate" shall be substituted.	
			35. In section 145, in sub-section (1), for the words "or Magistrate of the first class", the words "or any other Executive Magistrate specially empowered by the State Government in this behalf" shall be substituted.	
			36. In section 147, in sub-section (1), for the words "or Magistrate of the first class", the words "or any other Executive Magistrate specially empowered by the State Government in this behalf " shall be substituted.	
	••••••			
Year.	No.	Short title.	Extent of amendment.	

1 2 3 4

1898 V Code of

words "Any Presidency Magistrate, any

37. In section 164, in sub-section (1), for the

Criminal
Procedure,

Magistrate of the first class and any

1898–

Magistrate of the second class specially

contd.

empowered in this behalf by the State Government", the words "Any Presidency Magistrate, any District Magistrate, any Sub-divisional Magistrate, any Magistrate of the first class or any other Magistrate specially empowered by the State Government in this behalf " shall be substituted.

38. In section 167,-

- (i) in sub-section (1), for the words " the nearest Magistrate", the words " the nearest Judicial Magistrate " shall be substituted;
- (ii) for sub-section (4), the following shall be substituted, namely:-
- "(4) Any Magistrate giving such order shall forward a copy of his order, with his reasons, for making it, to the Sessions Judge".
- 39. In section 170, sub-section (3) shall be deleted.
- 40. In section 174, in sub-section (5), for the words " or Magistrate of the first class and any Magistrate" the words " or any Executive Magistrate" shall be substituted.
- 41. In section 186, in sub-section (1), for the words "a District Magistrate, a Sub-divisional Magistrate, or if he is specially empowered in this behalf by the State Government, a Magistrate of the first class", the words " or a Magistrate of the first class specially empowered in this behalf by the State Government in consultation with the High Court" shall be substituted.

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		•••••		
Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of Criminal Procedure 1898– contd.	42.	In section 187, in sub-section (1), for the words " by a Magistrate other than a Presidency Magistrate or District Magistrate, such Magistrate shall send the person arrested to the District or Sub-divisional Magistrate ", the words " the Magistrate
				issuing the warrant shall send the person arrested to the Sessions Judge" shall be substituted.

- 43. In section 190,-
 - (i) in sub-section (1),-
 - (a) the words, "District Magistrate or Sub-divisional Magistrate" shall be deleted;
 - (b) for the words " any other ", the words " any Judicial " shall be substituted;
 - (c) after the words "in this behalf" the words " by the State Government in consultation with the High Court " shall be inserted;
 - (ii) in sub-section (2), the words, "or the District Magistrate subject to the general or special orders of the State Government," shall be deleted;
 - (iii) in sub-section (3), after the words "the State Government may", the words "in consultation with the High Court" shall be inserted.
- 44. In section 192,-
 - (i) in sub-section (1), the words, "District Magistrate or Sub-divisional Magistrate " shall be deleted;

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
V	1898	Code of	••••••	(ii) in sub-section (2),-
		Criminal		(a) for the words "any District
		Procedure		Magistrate ", the words " A
		1898–		Sessions Judge " shall be
		contd.		substituted ;
				(b) for the words "in his district", the words "in the session division" shall be substituted.
			45.	In section 193, in sub-section (2), after the words " the State Government ", the words " in consultation with the High Court " shall be inserted.
			46.	In section 206, in sub-section (1),-
				(i) the words " District Magistrate, Sub-divisional Magistrate" shall be deleted;
				(ii) after the words "State Government" the words "in consultation with the High Court" shall be inserted.
			47.	In section 249, for the words " or with the previous sanction of the District Magistrate, any other Magistrate ", the words "or any other Judicial Magistrate specially empowered in this behalf by the State Government in consultation with the High Court" shall be substituted.
			48.	In section 260, in sub-section (1),-
				(i) the clause " (a) the District Magistrate," shall be deleted;
				(ii) in clauses (b) and (c), after the words " State Government ", the words "in consultation with the High Court" shall be inserted.

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
•••••	••••••		•••••	
1898	V	Code of	49.	In section 261, after the words "The State
		Criminal		Government may ", the words " in
		Procedure		consultation with the High Court " shall be
		1898– contd.		inserted.
			50.	In section 265, in sub-section (2), after the words "The State Government may", the words "in consultation with the High Court" shall be inserted.
			51.	In section 269, in sub-section (1), after the words "The State Government may", the words "in consultation with the High Court" shall be inserted.
			52.	In section 337, in the proviso to sub-section (1), the words "other than the District Magistrate" shall be deleted, and for the words "sanction of the District Magistrate" the words "sanction of the Sessions Judge" shall be substituted;
			53.	In section 346, in sub-section (1),-
				(i) for the words " outside the presidency towns ", the words " outside Greater Bombay" shall be substituted;
				(ii) after the words "District Magistrate" the words "or Sessions Judge, as the case may be, "shall be inserted.
			54.	In section 349,-
				(i) in sub-section (1), for the words "to the District Magistrate or Sub-Divisional Magistrate to whom he is subordinate", the words " to a Magistrate of the first class specially empowered in this behalf

.....

be substituted;

by the State Government in consultation with the High Court " shall

				•••••		
Year.	No.	Short title.			Exte	ent of amendment.
1	2	3				4
1898	V	Code of	••••••	(ii)	in c	ub-section (1A), for the words
1050	v	Criminal		(11)		e District Magistrate or Sub
						-
		Procedure,				sional Magistrate", the words,
		1898–				ckets and figure " the Magistrate
		contd.				powered under sub-section (1) " Il be substituted.
			55.	(1), for Magi word subst	or the strates is, " titute	a 350, in proviso (b) to sub-section e words "subordinate to the District e, the District Magistrate", the the Court of Session" shall be ed; and the words " or District e"shall be deleted.
			56.			380, the words " or a Sub-divisional e" shall be deleted.
			57.	In se	ction	407,-
				(i)	in s	ub-section (1),-
					(a)	the word " sub-division " shall be deleted;
					(b)	for the words "District Magistrate", the words "Court of Sessions" shall be substituted;
				(ii)	in s	ub-section (2),-
					(a)	for the words "District Magistrate" wherever they occur, the words "Sessions Judge" shall be substituted;
					(b)	after the words " State Government", the words " in consultation with the High Court" shall be inserted.

be substituted.

58. In section 409, for the words " a District

Magistrate or other ", the words " or a " shall

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
			•••••	
1898	V	Code of	59.	In section 413, for the words " District
		Criminal		Magistrate or other ", the letter "a " shall
		Procedure		be substituted.
		1898- contd.		

- 60. In section 428, in sub-section (1), for the words " by a Magistrate", the words " by a Judicial Magistrate" shall be substituted.
- 61. In section-435,-
 - (i) in sub-section (1), the words " or District Magistrate, or any Sub-divisional Magistrate empowered by the State Government in this behalf," and the Explanation to the said sub-section shall be deleted;
 - (ii) for sub-sections (2) and (4), the following shall be substituted, namely:-
 - "(2) The District Magistrate or any Sub-divisional Magistrate empowered by the State Government in this behalf, may call for and examine the record of before any proceedings Subordinate Executive Magistrate for the purpose of satisfying himself as to the correctness, legality or propriety of any order recorded or passed and as to the regularity of any proceedings of such Subordinate Magistrate and may, when calling for such record, direct that the execution of any order be suspended and if the person is in confinement that he be released on bail on his own bond pending the examination of the record.

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of Criminal Procedure 1898– contd.	(3)	If any Sub-divisional Magistrate acting under sub-section (2), considers that any such proceeding or order is illegal or improper he shall forward the record with such remarks thereon as he thinks fit to the District Magistrate.

(4)

examine the record of any proceeding under section 143, 144 or 145, notwithstanding the fact that such proceeding was before an Executive Magistrate".

The High Court may call for and

- 62. In section 436,-
 - (i) the said section shall be renumbered as sub-section (1) of that section;
 - (ii) in sub-section (1) so renumbered, for the words "the District Magistrate by himself or by any of the Magistrates subordinate to him, to make, and the District Magistrate may himself make, or direct any subordinate Magistrate to make", the words "the Judicial Magistrate to make," shall be substituted;
 - (iii) the following new sub-section shall be added, namely :-
 - "(2) On examining any record under section 435 or otherwise, the District Magistrate may direct any Sub-Divisional Magistrate or any other Executive Magistrate subordinate to him to make, and the Sub-divisional Magistrate may himself make or direct any subordinate Magistrate to make, further inquiry into any proceedings:

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Year.	No.	Short title.		Extent of amendment.
1	2	2		4
1	2	3		4
•••••	•	•••••••••••	••••••	
1898	V	Code of		Provided that no District Magistrate
		Criminal		shall make any direction under this
		Procedure		section for further inquiry into the
		1898– contd.		case of any person unless such person has had an opportunity of showing cause why such direction should not be made".
			63.	In section 437, the words " or District Magistrate " and the words " or Magistrate " wherever they occur, shall be deleted.
			64.	In section 438, the words " or District Magistrate" shall be deleted.
			65.	In section 479, the words "District Magistrate" shall be deleted.
			66.	In section 488, in sub-section (1), the words, "the District Magistrate," and the words, "a Sub-divisional Magistrate" shall be deleted.
			⁶ [67.	In section 503 as inserted by section 21 of Act I of 1951, in sub-section (2),-
				(i) for the words " such magistrate shall apply to the district magistrate ", the following shall be substituted, namely:-
				" such magistrate, if he is a judicial magistrate shall apply to the sessions judge and if he is an executive magistrate shall apply to the district magistrate,";
				(ii) for the words " and the district magistrate ", the words " and the sessions judge or the district magistrate, as the case may be, " shall be substituted.]

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of	68.	For section 515, the following shall be

Procedure

Criminal

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substituted, namely:-

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1898- contd.

- "515. All orders passed under section 514 by an Executive Magistrate other than the District Magistrate shall be appealable to the District Magistrate and by a Judicial Magistrate other than a Presidency Magistrate to the Sessions Judge and if no appeal is made against such orders they may be revised in the case of the orders passed by an Executive Magistrate by the District Magistrate and in the case of the orders passed by a Judicial Magistrate by the Sessions Judge".
- 69. In section 524, in sub-section (1), for the words "of a Magistrate of the first class" the words "of an Executive Magistrate" shall be substituted.
- 70. In section 528, in sub-section (2),-
 - (i) for the words "District Magistrate or Sub-Divisional Magistrate", the words " or Sessions Judge" shall be substituted;
 - (ii) in the marginal note to the said sub-section, for the words "District or Sub-divisional Magistrate", the words "Chief Presidency Magistrate or Sessions Judge" shall be substituted.
- 71. In section 559, in sub-section (2), for the words "the District Magistrate outside such towns," the words "outside such town, the Sessions Judge in the Case of Judicial Magistrates and the District Magistrate in the case of Executive Magistrates," shall be substituted.

Appeal from,and revision of ,orders under section 514.

Year.	No.	Short title.		Extent of amendment.
1	2	3		4
1898	V	Code of	72.	In section 561, for the words "District
		Criminal		Magistrate", wherever they occur, the words
		Procedure		"a Magistrate of the first class" shall be
		1898– contd.		substituted.
			73.	In section 562, in the proviso to sub-section (1), the words " or Sub-divisional Magistrate" shall be deleted.
			74.	In section 565, in sub-section (1), the words "District Magistrate, Sub-divisional Magistrate" shall be deleted.
			75.	In Schedule II, in column 8,-
				(i) for the words " Any Magistrate " wherever they occur, the words "Any Judicial Magistrate " shall be substituted;
				(ii) in the entry relating to section 124-A, the words " or District Magistrate" shall be deleted and after the words " in that behalf ", the words "in consultation with the High Court " shall be inserted;
				(iii) in the entry relating to section 376, for the words "District Magistrate", the words "Magistrate of the first class" shall be substituted.
			76.	In Schedule III,-
				(a) in Part I, in item (17), for the words " District Magistrate ", the words " Sessions Judge " shall be substituted;
				(b) in part III,-
				(i) after item (1), the following shall be inserted, namely:-
				"(1a) Power to direct warrants to landholders, section 78";

			•••••		
Year.	No.	Short title.		Exte	nt of amendment.
1	2	3			4
•••••	•••••		•••••	•••••	
1898	V	Code of		(ii)	items (4), (5), (6), (6a), (7) and
		Criminal			(7b) shall be deleted;
		Procedure			
		1898– contd.	(c)		r Part III, the following shall be rted, namely:-
			"III-A	\-Ordi	nary powers of a Taluka Magistrate.
				(1)	Power to arrest or direct the arrest of, and to commit to custody a person committing an offence in his presence, section 64.
				(2)	Power to arrest, or direct the arrest, in his presence of an offender, section 65.
				(3)	Power to endorse a warrant, or to order the removal of an accused person arrested under a warrant, sections 83, 84 and 85.
				(4)	Power to require search to be made for letters and telegrams, section 95.
				(5)	Power to issue search warrant, section 96.
				(6)	Power to endorse a search warrant and order delivery of things found, section 89.
				(7)	Power to command unlawful assembly to disperse, section 127.

Year.	No.	Short title.	Extent of amendment.
1	2	3	4

- (8) Power to use civil force to disperse unlawful assembly, section 128.
- (9) Power to require military force to be used to disperse unlawful assembly, section 130.
- (10) Power to apply to District Magistrate to issue commission for examination of witness, section 506.
- (11) Power to recover penalty on forfeited bond, section 514 and to require fresh security, section 514-A.
- (12) Power to make order as to disposal of property, section 517.
- (13) Power to sell property of a suspected character, section 525."
- (d) in Part IV,-
 - (i) for item (1), the following shall be substituted, namely:-
 - "(1) The ordinary powers of a Taluka Magistrate";
 - (ii) after item (2), the following shall be inserted, namely:-
 - "(2a) Power to issue search warrant otherwise than in course of an inquiry, section 98.
 - (2b) Power to issue search warrant for discovery of persons wrongfully confined, section 100.

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
•••••				
1898	٧	Code of		(2c) Power to require security
		Crimininal		to keep the peace, section 107.
		Procedure		(2d) Power to require security
		1898– contd.		for good behavior, section 109.";
				(iii) after item (3), the following shall be inserted, namely:-
				"(4) Power to discharge sureties, section 126A.
				(4a) Power to make orders as to local nuisance, section 133.";
				(iv) after item (6), the following shall be inserted, namely :-
				"(6a) Power to make orders, etc. in possession cases, sections 145, 146 and 147.";
				(v) after item (8), the following shall be inserted, namely:-
				"(8a) Power to record statements and confessions during a police investigation, section 164.";
				(vi) after item (9), the following shall be inserted, namely :-
				(10) Power to hold inquests, section 174.";
				(vii) items (12) to (16) (both inclusive) shall be deleted;
				(viii) item (19) shall be deleted;
			(e)	in Part V, items (1A), (7), (8), (10), (12), (13) and (14) shall be deleted.

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Year.	No.	Short title.		Extent of amendment.
1	2	3		4
•••••		•••••	•••••	
1898	V	Code of	77.	For Schedule IV, the following shall be
		Criminal		substituted, namely :-
		Procedure		
		1898– contd.		

"SCHEDULE IV.

(See section 37.)

Additional powers with which

Magistrates may be invested.

PART I.-By STATE GOVERNMENT.

Powers with which a Magistrate of

the First Class may be invested.

- 1. Power to issue process for person within local jurisdiction who has committed an offence outside the local jurisdiction, section 186;
- Power to take cognizance of offences upon complaint, section 190;
- 3. Power to take cognisance of offences upon police reports, section 190;
- 4. Power to take cognizance of offences without complaint, section 190;
- 5. Power to transfer cases, section 192;
- 6. Power to try summarily, section 260;
- Power to pass sentence on proceedings recorded by a Magistrate of the Second and Third Class, section 349;
- Power to hear appeals from conviction by Magistrate of the Second and Third class, section 407;
- 9. Power to try cases under section 124-A of the Indian Penal Code.

Powers with which a Magistrate of

the Second Class may be invested.

			1.	Power to record statements and confessions during a police investigation, section 164;
Year.	No.	Short title.	•••••	Extent of amendment.
1	2	3		4
••••••	••••••	•••••	•••••	
1898	V	Code of	2.	Power to authorize detention of a person
		Criminal		in the custody of the police during a police
		Procedure		investigation, section 167;
		1898- contd.	3.	Power to take congnisance of offences upon complaint, section 190;
			4.	Power to take cognizance of offences upon police reports section 190;
			5.	Power to take cognizance of offences without complaint, section 190;
			6.	Power to commit for trial, section 206;
			7.	Power to stop proceedings instituted otherwise than upon complaint, section 249;
			8.	Power to make order as to first offenders, section 562.
				Powers with which a Magistrate of
				the Third Class may be invested.
			1.	Power to record statement and confessions during a police investigation, section 164;
			2	Dower to make cognizance of offences upon

- 2. Power to make cognizance of offences upon complaint, section 190;
- Power to take congnizance of offences upon police report, section 190;
- 4. Power to stop proceedings instituted otherwise than upon complaint, section 249.

PART II. – BY STATE

GOVERNMENT.

Powers with which a Sub-divisional Magistrate may be invested.

			1.	Power to call for records, section 435.
		••••••	••••••	
Year.	No.	Short title.		Extent of amendment.
1	2	3		4
•••••		••••••	••••••	Powers with which any other
				Executive Magistrate may be invested.
1898	V	Code of	1.	Power to make orders prohibiting repetition
		Criminal		of nuisances, section 143;
		Procedure	2.	Power to make orders under section
		1898- contd.		144;
			3.	Power to make orders, etc., in possession cases, section 145 and 147;
			4.	Power to record statements and confessions during a police investigation, section 164;
			5.	Power to hold inquests, section 174;
			6.	Power to sell property alleged or suspected to have been stolen, etc., section 524.
				BY DISTRICT MAGISTRATE.
				Powers with which any Executive
				Magistrate may be invested.
			1.	Power to make orders prohibiting repetition of nuisances, section 143;
			2.	Power to make orders under section 144;
			3.	Power to hold inquests, section 174".
		PAR	T II - C	Others Central Acts
			••••••	
Year.	No.	Short title.		Extent of amendment.
1	2	3		4

1[1871	I	The Cattle	(1)	In section 20, for the words "the Magistrate
_(Trespass	(-)	of the District or any Magistrate authorized
		Act, 1871.		· -
reference	e	ACI, 1071.		to receive any try charges without
				by the Magistrate of the District", the words
				" the Magistrate of the First Class " shall
				be substituted.
Year.	No.	Short title.		Extent of amendment.
1	2	3		4
		•••••		
			(2)	In sections 24, 26 and 27, the words "before a Magistrate" shall be deleted.]
1889	I	The Metal	In se	ection 5, in sub-section (2), the words
		Tokens	"exc	ept a District Magistrate or Sub-Divisional
		Act, 1889.	Mag	istrate " shall be deleted.
1894	IX	The Prisons	In se	ection 52,-
		Act, 1894.	(i)	the words " of the District Magistrate or" shall be deleted;
			(iii)	in the first proviso, the words "by the District Magistrate to any Magistrate of the first class and "shall be deleted.
1897	MI	TheReformatory	1.	In section 8, in sub-section (2), for the
		Schools Act,		words " by the State Government in this
		1897.		behalf " the words " by the State Government
				in this behalf in consultation with the High
				Court " shall be substituted.
			2.	In section 9, in sub-section (1), for the words "the District Magistrate to whom he is subordinate", the words, brackets and figures "the Magistrate specially empowered under sub-section (2) of section 8 " shall be substituted.
			3.	In section 10, for the words "District Magistrate", the words, brackets and figures "Magistrate specially empowered under

- sub-section (2) of section 8" shall be substituted.
- 4. In section 11, in sub-section (2), for the words "District Magistrate", the words "Magistrate specially empowered" shall be substituted.
- 5. In section 31,-
 - in subsection (4), for the words "the District Magistrate to whom such Court is subordinate", the words, brackets and figures "the Magistrate specially empowered under sub-section (2) of section 8" shall be substituted;

..... Short title. Extent of amendment. Year. No. 1 2 3 4 (ii) in sub-section (5), the words "District" shall be deleted. 1900 Ш The Prisoners In section 37, for the words "District Magistrate", Act, 1900. the words "Sessions Judge" shall be substituted. 1911 Χ The Prevention In section 8, the words "or Sub-divisional Of Seditious Magistrate" shall be deleted. Meetings Act, 1911. 1917 1 The Inland In section 33, in clause (b) of sub-section 1. Steam vessels (1), the words " or the Court of any District Act, 1917. Magistrate " shall be deleted. 2. In section 35, in sub-section (1), the words "or the court of the District Magistrate," shall be deleted. 3. In section 38, in clause (b), the words "or the Court of the District Magistrate" shall be deleted and for the words "respectively by either Court", the words "by it" shall be substituted. 1923. ΙX The Indian In section 13, in sub-section (1), after the word Official "Government", the words "or that of a Presidency Magistrate " shall be inserted and the words "which Secrets Act,

		1923.	is inferior to that of a District or Presidency
			Magistrate " shall be deleted.
1927	XVI	The Indian	In section 67, ⁸ [for] the words "The District
		Forest Act,	Magistrate or any Magistrate of the first class
		1927.	specially empowered in this behalf by the State Government ", the words " any Magistrate of the first class specially empowered in this behalf by the State Government in consultation with the High Court," shall be substituted.

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PART III – BOMBAY ACTS.

•••••					
Year.	No.	Short title.	Extent of amendment.		
1	2	3	4		
•••••	••••••		••••••		
1867	VII	The Bombay	In se	ection 34, for the words " a Magistrate of	
		District Police	the f	irst class ", the words " the District Magistrate	
		Act, 1867.	or ar	ny magistrate specially empowered in this	
			beha	alf by the State Government " shall be	
			subs	tituted.	
1867	VIII	The Bombay	1.	In section 1, the following paragraph shall	
		Village Police		be added, namely :-	
		Act, 1867.		"The term "Executive Magistrate" when	
				used in this Act has the meaning assigned to it in the Code of Criminal Procedure, 1898".	
			2.	In section 6, for the words "the Magistrate", where they occur for the second time, the words "any other executive Magistrate" shall be substituted.	

3. In section 8, for the words "the Magistrate", the words "the Executive Magistrate" shall

V of 1898.

be substituted.

4. In sections 9 and 9-A, for the words "any Magistrate of the first class" "Any Magistrate of the first Class," the words and "The Magistrate of the District" and "The Magistrate of the District" shall, respectively, be substituted.

			5.	Magi	sections 19 and 21, for the words "the gistrate", the words "the Executive gistrate" shall be substituted.
1889	1	The Bombay	In se	ction 1	15, in sub-section (1), for the words
		Village	begi	nning v	with the words " or other" and ending
		Sanitation	with	the w	vords " in this behalf ", the words
		Act, 1889.	"or a	any Ma	agistrate of the first class specially
			emp	owere	ed in this behalf by the State Government
			in co	nsulta	ation with the High Court " shall be
			subs	tituted	ed.
Year.	No.	Short title.			Extent of amendment.
1	2	3			4
1929	XVIII	The Bombay	1.	In se	ection 8, the words "a District Magistrate,
		Borstal		a sub	b-divisional Magistrate" shall be deleted.
		Schools	2.	In se	ection 9, for the words "District
		Act, 1933.		Magi	gistrate" wherever they occur, the words
				"Mag	agistrate of the first class" shall be
				subst	stituted.
1933	VI	The Bombay	1.	In se	ection 77,-
		Village		(i)	in sub-section (1), for the words,
		Act, 1933.			"District Magistrate", the words "Sessions Court" shall be substituted;
				(ii)	in sub-section (2),-
					(a) for the words "District Court or District Magistrate", the words "District or Sessions Court" shall be substituted;
					(b) the words " or Magistrate " shall be deleted;
				(iii)	in sub-section (3),-

(a) for the words "District Court or District Magistrate", the words "District or Sessions Court" shall be

(b) the words "or Magistrate" shall be

substituted;

deleted;

- (iv) in the marginal note to the said section, for the words "District Magistrate" the words " Sessions Court " shall be substituted.
- 2. In sections 78, 79, 87, 9[and] 87A 10* * and in the marginal notes to sections 87, 87A and 87B, for the words "District Magistrate" wherever they occur, the words "Sessions Court" shall be substituted.

1938 XIX The Bombay In section 3, in sub-section (1), clauses (c) and Probation of (d) shall be deleted.

Offenders

Act, 1938.

Year.	No.	Short title.	Extent of amendment.	
1	2	3		4
1947	LI	The Bombay Habitual Offenders Restriction	In se	in clause (i), for the words "by a Magistrate " the words "by an Executive Magistrate " shall be substituted;
		Act, 1947.	(ii)	in clause (ii), after the words "made by", the words "a Judicial Magistrate or" shall be inserted.
1948	LXXI	The Bombay Children Act, 1948.	 2. 	In section 8, clauses (c) and (d) shall be deleted. In section 41, for the words "District Magistrate or Sub-Divisional Magistrate",
				the words "Sessions Judge" shall be substituted.

- 3. In section 80,-
 - (i) for the words beginning with the words "the court shall submit" and ending with the words "it is subordinate", the words and figure "the Court if it is not competent to exercise the powers of a

juvenile court under section 8 shall submit the proceedings and forward the child to the salaried First Class Magistrate "shall be substituted;

- (ii) in the marginal note to the said section, for the words "District Magistrate" the words "First Class Magistrate" shall be substituted.
- 4. In section 94, in sub-section (2), clause (a), for the words "District Magistrate", the words "Court of Session" shall be substituted.

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- 1. For Statement of Objects of and Reasons, *see Bombay Government Gazette*, 1951, Part V, pp. 28-29; for Report of the Select Committee, *see ibid*.
- 2. Section 4 was numbered as sub-section (1) by Bom. 34 of 1953, s. 12.
- 3. These words were substituted for the words "Nothing in this Act" by Bom. 34 of 1953, s. 12.
- 4. This portion was substituted for clause (e) by Bom. 34 of 1953, s. 12.
- 5. Sub-section (2) was insered by Bom. 34 of 1953, s. 12.
- 6. This entry was substituted for the original by Bom. 39 of 1951, s. 3, Second Schedule.
- 7. This portion was inserted by Bom. 34 of 1953, s. 13.
- 8. This word was substituted for the word "after" by Bom. 21 of 1964 s. 3, Second Schedule.
- 9. This word was inserted by Bom. 39 of 1951, s. 3, Second Schedule.
- 10. These word, figures and letter " and 87B " were deleted by Bom. 39 of 1951, s. 3, Second Schedule.